

Directorate General of Foreign Trade

User Help File

New Tariff Rate Quota (TRQ)

Version 2.1

October 2023

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1. Introduction and Accessing DGFT Portal

This document is the help file for TRQ process under Quota Management in the new system. To access the new portal, navigate to https://dgft.gov.in

The new portal is compatible with the following browsers: Chrome 70 + / Firefox 70 + / IE 11 +

Users are advised to refer to the latest help file available under Learn > Application Help & FAQs in the DGFT Portal.

2. Contact@DGFT

To raise a concern to DGFT the user may call the given Toll-Free Helpline number given on the DGFT Portal or raise a request using the "**Contact@DGFT**" page.

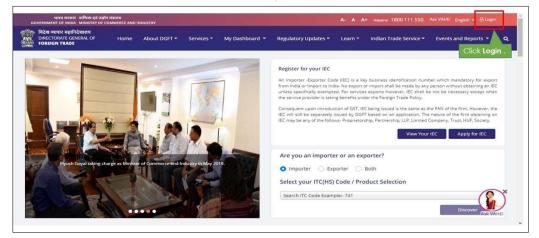
3. Registering on New Portal

To Register on Directorate General Foreign Trade (DGFT) portal you would require:

- a) Internet Connection
- b) Valid Email and Mobile Phone Number

Then proceed with the following steps.

1. Visit the DGFT website and proceed with registration process.



- 2. Enter the Registration Details.
 - · Select Register User as "Importer/Exporter"

विदेव आपर महानिदेवालय प्राप्त DIRECTORATE GENERAL OF FOREIGN TRADE	LOGIN REGISTER Register User As* Importer/Exporter *	×	Fill in the information
Glad to see you	First Name * PRASHANT	Last Name *	below. <u>Fields marked</u> are <u>mandatory to fill in.</u>
	Email ID +	Moblie No. *	
	Pincode*	District*	
	State*	City * Ambala City	
	RXNXB_ C		
	Type the above CAPTCHA Code. * RXNXB		
	By registering you are agreeing t Send OTP	o our terms & conditions	

3. Enter the OTPs received on email and mobile number.

REGISTER					
First Name *		Last Name *			
PRASHANT		SEHGAL			
Email ID *		Moblie No. *			
			-	Enter OT	Ye
Enter Mobile OTP *	Enter Email OTP			received	
Enter Mobile OTP *	Enter Email OTP	-	1 : 55	received	

4. Upon Successful validation of the OTP, you shall receive a notification containing the temporary password which you need to change upon first login.

Current Password*		Password Hint:
Enter your current/one time password	۲	Password should have minimum 8 characters 8, maximum 12 characters
		Password should have at least one upper case(A-Z) Password should have at least one lower case(a-z)
New Password*		 Password should have at least one number(0-9)
Choose a password	۲	 Password should have at least one special character out of these acceptable characters (\$ &()* (@[]^_{}) = 1) or a space
		 A password may contain a space but this cannot be at the start or the end.
		 Please do not use any other special characters not included on this list, (for example, 1° %
Confirm Password*		or +) and also please make sure you don't accidentally leave a space at the beginning, or end of the password.
		end of the password.
Confirm your password	۲	
ADEBR 2		
Type the above CAPTCHA Code.		
Please enter above CAPTCHA Code		

4. Forgot Password

If you have already registered and forgot the password, you may use the Forgot password feature to request for a temporary new password and then set again your password by following the below given steps.

1. Visit the DGFT website and click on Forgot Password hyperlink.

विदेश व्यापार महानिदेशालय Directorate General Of	LOGIN REGISTER	×
	User Name*: abhitest27@gmail.com	
Glad to see you	Password*:	
	Forgot Password	

- 2. Enter registered email id in the username field.
- 3. Enter captcha code shown on the screen.
- 4. Click on the submit button.

FORGOT PASSWORD	
User Name (Registered Email)*	
Enter User Name (Registered Email)	
WPDDR 2	
Type the above CAPTCHA Code, *	

5. Click OK to proceed with the forgot password or click cancel to go back to previous screen.

FORGOT PASSWORD		×
4	5	
Are you sure you wish	to be sent a new password?	
ОК	Cancel	

 System will validate the email id provide by you and send the once time password on the registered email id and mobile if email address is registered with DGFT. Registered User will be linked to an IEC to proceed with TRQ application on Customer Portal.

5. Apply for TRQ Application

To Apply for TRQ on the DGFT portal you would require:

Pre-requisite:

- a) Valid Login Credentials to DGFT Portal (After Registering on DGFT Portal).
- b) User should have an active Importer Exporter Code (IEC).
- c) Active Firm's Bank account for entering its details in the Application and to make online payment of the application fee.

Then proceed with the following steps:

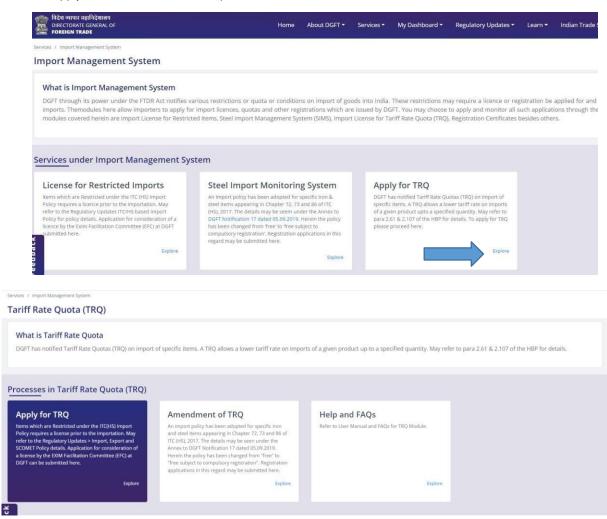
1. Visit the DGFT website and login into the portal with valid credentials.

भारत सरकार वाणिव्य एवं उद्योग मंत्रालय GOVERNMENT OF INDIA MINISTRY OF COMMERCE AND INDUSTRY	Sitemap A- A A+ Helpline 1800 111 550 Ask VAHEI English M & Login
विदेव व्यापार महानिदेवालय DIRECTORATE GENERAL OF FOREIGN TRADE INFRC TORATE GENERAL OF POREIGN TRADE	LOGIN REGISTER
	User Name (Registered Email)*: abc@gmail.com
Glad to see you	Password*: by any person without obtaining an IEC phasword*: by any person without obtaining an IEC shall be not be necessary except when ing.
	Forget Password FR65M Type the above CAPTCHA Code. *
Next Kening House's Line Sector Line Table Sector Line Const Line Table Sector Line Sector	v Your IEC Apply for IEC
Joint Meeting of the Board of T	Login Crists a new user
	52081230 or Shirting Fabrics
	Ask VAHEI Discover. Show desktop

1. Navigate to Services->Import Management System->Apply for TRQ.

विदेष व्यापार महानिदेशालय DIRECTORATE GENERAL OF FOREIGN TRADE	Home About DGFT • Services •	My Dashboard - Regulato	ry Updates 👻 Learn 👻	Indian Trade Service - RTI Q Q ¹⁸⁰
Home	DGFT Helpdesk Service			
Ac's Dashboard	IEC Profile Management			
AC S DASINDOALQ Last Login 14-jun-2021 16:58:44 Password Expires on 04-jul-2022	View IEC Related Details			
Last Login 14-jun-2021 1658:44 Password Expires on 04-jui-2022	Advance Authorisation / DFIA EPCG			
For Your Action Notifications		1	Lind	ate/Modify IEC Manage Profile
For Four Action Notifications	Import Management System		Opu	alermodity icc
Your application with file no. DLISTATAPPLY00000012AM23	Export Management System	s	Frequently Accessed Li	nks
received for the issuance of Status Holder Certificate has been	Online e-COM Application		Connection	
Approved. 👁 🛍	Other Services	Valid	Advanced Authorisatio	on MEIS IEC EPCG
Your application with file no. DLISTATAPPLY00000015AM23	Certificate Management	IEC Status	SEIS Search No	rms
received for the issuance of Status Holder Certificate has been	MEIS	IEC Status		
Approved. 📀 🏛	Quality Complaints & Trade Disputes			
File Number HORNORMAPPLY00188727AM22 is marked	Pre-Shipment Inspection	0		
deficient and pending for response for over 30 days. Please respond to the deficiency from My Dashboard > Submitted	Interest Equalisation Scheme (IES)	Value of Scrips Approved		
Applications.	Deemed Export			
	SEIS			
Your AA Application against File Number 05AX04000976AM22 is marked Deficient by DGFT RA DELHI. DGFT	ROSCTL	49		
S anarked Deficient by DGFT RA DELHI. DGFT 💿 🖞	Transport & Marketing Assistance			
Initial Red Deficient (0 DoF) R6 DEchi. DGF1 Initial Red Deficient (0 DoF) R6 DEchi. DGF1 Initial Red Deficiency R00188727AM22 is marked Initial R0018727AM22 is marked Initial R0018777AM22 is marked In	Certificate of Origin	Authorisations Issued		
eficient and pending for response for over 15 days. Please espond to the deficiency from My Dashboard > Submitted	Policy Relaxation Committee			
pplications. • D	Enforcement Cum Adjudication Proceedings			
My Schemes	e-Miscellaneous Payments / e- Refunds			Ask VAHEI
javascript;	e-RCMC			

1. On Apply for TRQ tile, click on "Explore" link.



2. Click on "Start Fresh Application" button or click on "Proceed with Existing Application" Button in case user has already saved a draft application.

Apply fo		ord Expires on 04-jul-2022					
Show 10 💠 er	ntries					Search:	
Select 1	S. No. ↑↓	Application Number	Created On 👔	Created By	Last Updated On	Last Updated By	Action 👘
0	1	ARNTRQAPPLY00168664AM23	16/05/2022 11:26	acbros.acbros@gmail.com	16/05/2022 11:26	acbros.acbros@gmail.com	Action -
Showing 1 to 1 of Start Fresh Ap		Proceed With Existing Application					Previous 1 Next

3. On "Application Type" screen, fill all the values on screen and click on "Save and Next"

Application Type	Applicant Details	Import Details	Port Details	Other Details	Attachments	Declaration	Application Summary	
pplication Type								3
oplication For*				Apply For *				
New Tariff Rate Quota (TRQ)+MFN			~	Please Select				į
ade Type *				Public Notice/Notificatio	n No./Tariff Quota			
Please Select			~					
eclaration *								

4. On "Firm's details" screen, select the branch code corresponding to which the address, pin-code, district and state will be auto-fetched from IEC then click on "Save and Next" button

Success Message Draft Application Number ARNTRQAPPLY00168664AM23 has been successfully saved.						
Firm's Details	^					
IEC Number	IEC Name					
Branch Code * O01,LAKRI FAZALPUR NATIONAL	Address					
Pin Code * 244001	District * MORADABAD v					
State * UTTAR PRADESH ~	Email as per IEC					
dobie Number as per IEC						
	Clear All Save & Next					

5. On "Import Details" screen, fill required input values in "Import Item Details", Details Of Imports.." and click on " Save and Next" button

Import Item Details						
Country of Origin	ITC(HS) Code *	ITC(HS) Code Description	Technical Specifications *			
ALGERIA 🗸	04021020 ~	Milk food for babies	none			
Quantity *	UOM *	Free Foreign Currency *	CIF Value (INR)			
10000	KILOGRAMS (KGS)	Pound Sterling ~	00000			
CIF Value(FFC)	CIF Value(USD) *	Currency Conversion Rate(FFC)	USD Conversion Rate			
890.64	1171.87	1 Pound Sterling=101.05 INR	1 USD=76.8 INR			
Add Import Details	-					
Country of ITC(H5) ITC(H5) Code Sno Origin Code Description	Description of Items including Technical Specifications Quantity	Currency Free Foreign Conversion CIF Va JOM Currency Rate(FFC) (INR)	lue CIF CIF Value(FFC) Value(USD) Edit/Delete			
	No data ava	ilable in table				
showing 0 to 0 of 0 entries Total CIF Value(USD)	Total CIF Value (INR)	Total CIF Value(FFC)	Previous Next			

nport License Number *		Date of Issue of Lic	ense *		File Number *			Port of Registration for	Import *	
12345		01/05/2022			DLISTATAPPLY000	00015AM23		15/1 STRAND ROAD,	CUSTOM HOUSE,	KOLKATA *
etails of imports made of	he item									
C(HS) Code *		ITC(HS) Code Descr	iption		Description of Impo Specifications *	t Items including Techin	cal	Quantity Approved in Li	cense *	
10059000	~	Other			none			1000		
oproved Unit Of Measurement *		Quantity Consume	d *		Consumed Unit Of N	leasurement *		Balance Quantity *		
KILOGRAMS (KGS)	~	990			KILOGRAMS (KGS)	~	10		
alanced Unit of Measurement *		Country of Origin *								
KILOGRAMS (KGS)	~	AMERICAN SAM	DA	~						
Add Past Import Item Detail										
		of Import Items	Quantity							
ITC(HS) ITC(HS) C	ode including Te	chincal	Approved in	Unit of	Quantity	Unit of	Balance	Balanced Unit of	Country of	

6. After entering details on Import Details tab and Save & Next button, user will be redirected to "Port details tab.

Last Login 05-Feb-2021 15:15	board								
	Application Type	Applicant Details	Import Details	O Port Details	Other Details	Attachments	Declaration	Application Summary	
	Message ation Number ARNTRQAP	PLY00966478AM21 has	been successfully save	d.					×
Port of Import & Pu	urpose of Import Detai	ils							^
					Purpose of Import *				
ort of Registration for Im	nport *				Purpose of import *				
Port of Registration for Im Please Select	nport *			~	Purpose of Import *				~
				v					~

7. Based on value selected from Purpose of Import dropdown on "Port Details" screen, (Actual User, Trading, Milling & Refining and other), ribbon will be displayed on "Other Details" screen. User needs to fill the input values on "Other Details" screen and click on "Save and Next"button

	Application Type	Applicant Details	Import Details	Port Details	Other Details	Attachments	Declaration	Application Summary	
	s Message lication Number ARNTRQAP	PLY00966478AM21 has	been successfully save	ιd.					×
Other Details									^
Canalised item	1 Details								
is the item being im	nported by STE (State Trading En	iterprise)? 0							
Yes No									
n case of supp	olies to the Govt. Depart	ment (including Police	e / Defence Organis	ation). Please enclo	se copy of recommer	ndation and End Use	r Certificate.木		
in case of supplies t	to:Govt.? 🖲								
🔿 Yes 🔿 No									

8. User redirected on attachment screen. Uploading attachment is not mandatory, in case user need to upload any requirement they can upload and click on "Save and Next" button

Application Type Applicant Details	Import Details Port Det	tails Other Details	Attachments Declaration	n Application Summary	
Success Message Draft Application Number ARNTRQAPPLV00168664AM23 has been successfully sav	ed.				×
Attachment					^
Attachment Type	Remark				
Please select 👻	Character remains are :28				
1. Click or Drag and Drop file to upload	Uploaded Document List				
	Attachment Type	Remark	View/Add Mo	ore Attachments	Delete
Uploaded Size : 0.02 MB	Pre purchase Agreement	test remark	s view		0
Note: Maximum 5 Actachment of 5 MB Allowed (Only pdf)gg are allowed) Upload Attachments					Previous 🚺 Next
					Clear All Save & Next

9. On "Declaration" screen, user needs to accept the terms and conditions by clicking on checkbox. Fill in the other required inputs and click "Save and Next" button

1.17 We hereby declare that:	
A. the entity for whom the application has been made have not been per	salized under any of the following Acts (as amended from time to time):
a. The Customs Act, 1962,	
b. The Central Excise Act 1944,	
c. Foreign Trade (Development & Regulation) Act 1992, and	
d. The Foreign Exchange Management Act. 1999;	
e. TheConservation of Foreign Exchange. Prevention of Smuggling	Activities Act. 1974
B. none of the Directors / Partners / Proprietor / Karta / Trustees of the c	ompany /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;
C. neither the Registered Office of the company / Head Office of the firm	/ nor any of its Branch Office(s)/ Unit(s)/ Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy.
D. we have not obtained nor applied for issuance of an importer Exporte	r Code Number in the name of our Registered / Head Office to any other Licensing Authority
2. I/We undertake to abide by the provisions of the Foreign Trade (Developmen	nt and Regulation) Act, 1992, as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Exp
& Import Items.	
3. I/We fully understand that if any information furnished in the application is f	ound incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4. I/We hereby declare that the particulars and the statements made in this ap	plication are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheid therefrom.
5. I hereby certify that I am authorized TO verify AND SIGN this declaration AS	per Paragraph 9.06 of the FOREIGN Trade Policy.
Tick the box as acceptance of declaration/ undertaking and fill in the details below	
Place*	Date*
UTTAR PRADESH	16/05/2022
User Details	
	uulmitting the application by clicking on your Username > Profile in the top right corner of websites.)
Note: If user profile are not updated, Please update your logged in user profile before :	
Note: If user profile are not updated, Please update your logged in user profile before same 0 : AC Bros	submitting the application by clicking on your Username > Profile in the top right corner of website.)
Note: If user profile are not updated, Please update your logged in user profile before : tame 0 : AC Bros	submitting the application by clicking on your Username > Profile in the top right corner of website.] Designation 0: PartNet
Note: If user profile are not updated, Please update your logged in user profile before : Name 0 : AC Bros Imail 0	submitting the application by clicking on your Username > Profile in the top right corner of website.] Designation 0: PartNet
User Details Note: If user profile are not updated, Please update your logged in user profile before : Name 0 : AC Bros Email 0 Office Address 0 : Residential Address 0 :	submitting the application by clicking on your Username > Profile in the top right corner of website.] Designation 0: PartNet
Note: If user profile are not updated, Please update your logged in user profile before : Name 0 : AC Bros Imail 0	submitting the application by clicking on your Username > Profile in the top right corner of website.] Designation 0: PartNer

10. On the "Application Summary" screen select the acceptance of declaration check box and click on Sign button to sign the application using digital token.

	ation Type Applicant Details Import Details	Port Details Other Details	Attachments Declaration	Application
Success Message				Summary
Draft Application Number ARNTRQAPPLY0016866	4AM23 has been successfully saved.			
				Print S
plicant Type				
Application For :	Apply For :		Trade Type :	
New Tartff Rate Quota (TRQ)+MFN	Para 2.60-General Tarif	f Rate Quota Scheme	IMPORT	
8/2020				
plication Details				
EC Name :	Branch Code :		Address :	
incode :	District :		State :	
244001	MORADABAD		UTTAR PRADESH	
mail :	Mobile Number :		GSTIN : NA	
C. neither the Registered Office of the company / Hi D. we have not obtained nor applied for issuance of I/We undertake to abide by the provisions of the Foreig	ead Office of the firm / nor any of its Branch Office(s)/ Uni f an Importer Exporter Code Number in the name of our F	it(s)/ Division(s) has been declared a defaulter a Registered / Head Office to any other Licensing	nd has otherwise been made ineligible for Authority	any/ firm / entity which is on the Denied Entity List (DEL) of DGFT; undertaking import / export under any of the provisions of the Polic y, the Handbook of Procedures and the ITC (HS) Classification of Ex
Import Items. I I/We fully understand that if any information furnished	in the application is found incorrect or false will render m	ne/us liable for any penal action or other conse	uences as may be prescribed in law or oth	erwise warranted.
	nents made in this application are true and correct to the N this declaration AS per Paragraph 9.06 of the FOREIGN		ng has been concealed or withheid therefn	200.
su have ticked the box as acceptance of declaration/ underta		indus i vinsgi		
: UTTAR PRADESH	Date : 16/05/2022			
e : AC Bros	Designation : Partner			
	Mobile :			
e Address :				
dential Adidress :				
y Pay Rs.500.0 to proceed further.				
y Pay Rs.500.0 to proceed further.				
y Pay Rs.500.0 to proceed further. After clicking the "S B. none of the Directors / Partners / Proprietor / Karta	/ Trustees of the company /firm /HUF/Trust, (as the case i	may be), is/are a Director(s) / Partner(s) / Propri	etor / Karta / Trustee in any other Company	/ firm / entity which is on the Denied Entity List (DEL) of DGFT:
y Pay Rs.500.0 to proceed further. After clicking the "S B. none of the Directors/ Partnes/ Proprietor / Karta C. neither the Registered Office of the company / Head	/ Trustees of the company /firm /HUF/Trust, (as the case r l Office of the firm / nor any of its Branch Office(s)/ Unit(s)	may be), is/are a Director(s) / Partner(s) / Propri / Division(s) has been declared a defaulter and	etor / Karta / Trustee in any other Company nas otherwise been made ineligible for und	
Y Pay Rs.500.0 to proceed further. After clicking the "S B. none of the Directors / Partners / Proprietor / Karta C. netther the Registered Office of the company / Head D. we have not obtained nor applied for fissuance of an	/ Trustees of the company /firm /HUF/Trust, (as the case i l office of the firm / nor any of its Branch Office(s)/ Unit(s) i importer Exporter Code Number in the name of our Reg	may be), Is/are a Director(s) / Partner(s) / Propri / Division(s) has been declared a defaulter and istered / Head Office to any other Licensing Aut	etor / Karta / Trustee in any other Company nas otherwise been made ineligible for und nority	/ firm / entity which is on the Denied Entity List (DEL) of DGFT:
y Pay Rs.500.0 to proceed further. After clicking the "S B. none of the Directors / Partners / Proprietor / Karta C. neither the Registered Office of the company / Heac D. we have not obtained nor applied for issuance of an We undertake to abide by the provisions of the Foreign T mport terms.	/ Trustees of the company /firm /HUF/Trust, (as the case i I Office of the firm / nor any of its Branch Office(s)/ Unitiss I importer Exporter Code Number in the name of our Reg rade (Development and Regulation) Act. 1992. as amende	may be), Isfare a Director(s) / Partner(s) / Propri / Division(s) has been declared a defaulter and istered / Head Office to any other Licensing Aut ed from time to time, the Rules and Orders fran	tor / Karta / Trustee in any other Company as otherwise been made ineligible for und only ed there under, the Foreign Trade Policy, th	/ firm / entity which is on the Denied Entity List (DEL) of DGFT: entaking import / export under any of the provisions of the Policy; e Handbook of Procedures and the ITC (HS) Classification of Export
Pay Rs.500.0 to proceed further. After clicking the "S B. nore of the Directors / Partners / Proprietor / Karta C. nether the Registered Office of the company / Heat D. we have not obtained nor applied for issuance of an We undertake to abide by the provisions of the Foreign T mport terms.	Trustees of the company /firm /HUF/Trust, (as the case i I Office of the firm / nor any of its Branch Office(s)/ Unit(s) importer Exporter Code Number in the name of our Reg rrade (Development and Regulation) Act. 1992, as amende the application is found incorrect or false will render me/n	may be), Is/are a Director(s) / Partner(s) / Propri / Division(s) has been declared a defaulter and istered / Head Office to any other Licensing Au ed from time to time, the Rules and Orders fran us liable for any penal action or other conseque	tor / Karta / Trustee in any other Company as otherwise been made ineligible for und ority ed there under, the Foreign Trade Policy, th nees as may be prescribed in law or otherw	/ firm / entity which is on the Denied Entity List (DEL) of DGFT: entaking import / export under any of the provisions of the Policy; e Handbook of Procedures and the ITC (HS) Classification of Export
Pay Rs.500.0 to proceed further. After clicking the "S B. nore of the Directors / Partners / Proprietor / Karta C. nether the Registered Office of the campary / Head D. wa have not obtained nor applied for issuance of an We underside to abde by the provisions of the Foreign T mport items. We fully understand that if any information furnished in We hereby declare that the particulars and the statement	Trustees of the company firm /HUF/Trust, (as the case i I office of the firm / nor any of its Branch Office(s)/ Unit(s) i importer Exporter Code Number in the name of our Reg Trade (Development and Regulation) Act. 1992, as amende the application is found incorrect or false will render men ts made in this application are true and correct to the bes	may be), lotare a Director(s) / Partmen(s) / Porpr / Division(s) has been declared a defaulter and listered / Head Office to any other Licensing Au d from time to time, the Rules and Orders fran us liable for any penal action or other conseque st of mylour knowledge and belief and nothing	tor / Karta / Trustee in any other Company as otherwise been made ineligible for und ority ed there under, the Foreign Trade Policy, th nees as may be prescribed in law or otherw	/ firm / entity which is on the Denied Entity List (DEL) of DGFT: entaking import / export under any of the provisions of the Policy; e Handbook of Procedures and the ITC (HS) Classification of Export
Pay Rs.500.0 to proceed further. After clicking the "S I. nore of the Directory Partners / Proprietor / Karta C. nether the Registered Office of the company / Head D. whe have not obtained nor applied for issuance of an We undertake to abde by the provisions of the Foreign T import terms. We fully understand that if any information furnished in We hereby declare that the particulars and the statement hereby certify that I am authorized TO verify AND SIGH U	Trustees of the company firm /HUF/Trust, (as the case i I office of the firm / nor any of its Branch Office(s)/ Unit(s) importer Exporter Code Number in the name of our Reg rade (Development and Regulation) Act. 1992. as amende the application is found incorrect or false will render me/n its made in this application are true and correct to the bes is declaration AS per Paragraph 9.06 of the FOREIGN Tra	may be), lotare a Director(s) / Partmen(s) / Porpr / Division(s) has been declared a defaulter and listered / Head Office to any other Licensing Au d from time to time, the Rules and Orders fran us liable for any penal action or other conseque st of mylour knowledge and belief and nothing	tor / Karta / Trustee in any other Company as otherwise been made ineligible for und ority ed there under, the Foreign Trade Policy, th nees as may be prescribed in law or otherw	/ firm / entity which is on the Denied Entity List (DEL) of DGFT: entaking import / export under any of the provisions of the Policy; e Handbook of Procedures and the ITC (HS) Classification of Export
Pay Rs.500.0 to proceed further. After clicking the "S B. nore of the Directors / Partners / Proprietor / Karta C. nether the Registered Office of the company / Head D. wa have not obtained nor applied for issuance of an We undertake to abide by the provisions of the Foreign T mport terms. We fully understand that if any information furnished in We hereby declare that the particulars and the statement hereby certify that I am authorized TO verify AND Slick it have ticked the base as acceptances of declarestion/ undertaking	Trustees of the company firm /HUF/Trust, (as the case i I office of the firm / nor any of its Branch Office(s)/ Unit(s) importer Exporter Code Number in the name of our Reg rade (Development and Regulation) Act. 1992. as amende the application is found incorrect or false will render me/n its made in this application are true and correct to the bes is declaration AS per Paragraph 9.06 of the FOREIGN Tra	may be), lotare a Director(s) / Partmen(s) / Porpr / Division(s) has been declared a defaulter and listered / Head Office to any other Licensing Au d from time to time, the Rules and Orders fran us liable for any penal action or other conseque st of mylour knowledge and belief and nothing	tor / Karta / Trustee in any other Company as otherwise been made ineligible for und ority ed there under, the Foreign Trade Policy, th nees as may be prescribed in law or otherw	/ firm / entity which is on the Denied Entity List (DEL) of DGFT: entaking import / export under any of the provisions of the Policy; e Handbook of Procedures and the ITC (HS) Classification of Export
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A Pay Rs. 500.0 to proceed further.	Trustees of the company /htm /HUF/Trust, (as the case is LOTIce of the firm / nor any of its Branch Office(s)/ Unit(s) importer Exporter Code Number in the name of our Reg Trade (Development and Regulation) Act. 1992. as amende the application is found incorrect or false will render me/its is made in this application are true and correct to the bris declaration AS per Paragraph 9.06 of the FOREION Trai g details. Date : 16/05/2022 Designation : Parmer	may be), lotare a Director(s) / Partmen(s) / Porpr / Division(s) has been declared a defaulter and listered / Head Office to any other Licensing Au d from time to time, the Rules and Orders fran us liable for any penal action or other conseque it of mylour knowledge and belief and nothing	tor / Karta / Trustee in any other Company as otherwise been made ineligible for und ority ed there under, the Foreign Trade Policy, th nees as may be prescribed in law or otherw	/ firm / entity which is on the Denied Entity List (DEL) of DGFT: entaking import / export under any of the provisions of the Policy; e Handbook of Procedures and the ITC (HS) Classification of Export
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A Pay Rs.500.0 to proceed further.	Trustees of the company /htm /HUF/Trust, (as the case is LOTIce of the firm / nor any of its Branch Office(s)/ Unit(s) importer Exporter Code Number in the name of our Reg Trade (Development and Regulation) Act. 1992. as amende the application is found incorrect or false will render me/its is made in this application are true and correct to the bris declaration AS per Paragraph 9.06 of the FOREION Trai g details. Date : 16/05/2022 Designation : Parmer	may be), lotare a Director(s) / Partmen(s) / Porpr / Division(s) has been declared a defaulter and listered / Head Office to any other Licensing Au d from time to time, the Rules and Orders fran us liable for any penal action or other conseque it of mylour knowledge and belief and nothing	tor / Karta / Trustee in any other Company as otherwise been made ineligible for und ority ed there under, the Foreign Trade Policy, th nees as may be prescribed in law or otherw	/ firm / entity which is on the Denied Entity List (DEL) of DGFT: entaking import / export under any of the provisions of the Policy; e Handbook of Procedures and the ITC (HS) Classification of Export
A Pay Rs. 500.0 to proceed further.	Trustees of the company /htm /HUF/Trust, (as the case is LOTIce of the firm / nor any of its Branch Office(s)/ Unit(s) importer Exporter Code Number in the name of our Reg Trade (Development and Regulation) Act. 1992. as amende the application is found incorrect or false will render me/its is made in this application are true and correct to the bris declaration AS per Paragraph 9.06 of the FOREION Trai g details. Date : 16/05/2022 Designation : Parmer	may be), lotare a Director(s) / Partmen(s) / Porpr / Division(s) has been declared a defaulter and listered / Head Office to any other Licensing Au d from time to time, the Rules and Orders fran us liable for any penal action or other conseque it of mylour knowledge and belief and nothing	tor / Karta / Trustee in any other Company as otherwise been made ineligible for und ority ed there under, the Foreign Trade Policy, th nees as may be prescribed in law or otherw	/ firm / entity which is on the Denied Entity List (DEL) of DGFT: entaking import / export under any of the provisions of the Policy; e Handbook of Procedures and the ITC (HS) Classification of Export

12. Confirm and proceed to make the payment against application. System calculates the application payment value automatically

Ki

Directorate General of Foreign Trade

nt Name	~	Applicant Email		Applicant Address
ation Type		Service Type		Application Number
aniff Rate Quota (TRQ)	v	Apply For TRQ	*	ARNTRQAPPLY00168664AM23
	Service Description			Fees Amount (₹)
	Apply For TRQ			500
you already paid in Legacy Miscellaneous Payment Systees	m (eMPS) / Legacy Draft Application?			

13. After Successful Payment, the Page shall be redirected to the DGFT Website and the receipt shall be displayed, the use can also download the receipt.

IEC		
File Number	HQRXTRQAPPLY0000006AM23	
Date of Submission	2022-05-16 01:52:40	
IP Address	0:0:0:0:0:0:0:1	
Firm Name		
Firm Address		
Service Availed	Apply For TRQ	_
Mode of Signature	Digital Signature	
Transaction Id	PAYMENT DETAILS	
Total Fee Amount (in INR)	500.00	-
Date of Submission	2022-05-16 01:52:40	
Mode of Payment	ONLINE	_
Transaction Status	SUCCESS	_
Transaction Complete Date	2022-05-16 01:52:40	
Your application for Ap	ply For TRQ with file number HQRXTRQAPPLY0000006AM23 has been	
	ply For TRQ with file number HQRXTRQAPPLY0000006AM23 has been ccessfully submitted to DGFT for further processing.	
	ccessfully submitted to DGFT for further processing.	
	ccessfully submitted to DGFT for further processing.	

14. After clicking on Ok button, user will be redirected to My Dashboard→ Submitted applications screen.

Type of scheme *	ŧ		Type of sub scheme *					Sta	tus					
Please Select			~	Please Select	t			~		Please Sele	ct			~
From Date	To D	ate		File Number					Ар	lication N	lumber			
RA Office				Branch code										
Please Select			~	Please Select	t			~						
														_
											Clear All		Search Q	
	ult for : Applica PLY00000006AM		-> Tariff	Rate Quota (1	(RQ) Appl	ication S	ub proc	cess -> App	oly for 1	TRQ File	Number -	earch:	Search Q	
HQRXTRQAPP		123	-> Tariff File Nun		ГRQ) Appl î↓	ication S File Date		Entity		rRQ File	Number -	earch: File		ţ ţ
HQRXTRQAPP	PLY00000006AM	123 er î↓	File Nun		ţţ	File	I ↑↓ I	Entity		nch ↑↓	Number - Si	File		

6. Amendment of TRQ

Pre-requisites:

- a) Valid login credentials to DGFT Portal.
- **b)** User should have an active Importer Exporter Code (IEC).
- c) Firm's active bank account to make the online payment of application fee.
- d) Issued TRQ.
- Process of amendment of TRQ, navigate to Services → Import Management System → Apply for TRQ → Amendment of TRQ.
- 2) User will select approved TRQ draft and click on the amend button.
- 3) Application form of Amendment shall be same as Apply for TRQ form. Information under Application type and Applicant details are non-changeable. The Importer/Exporter can edit information under the Import details, Port Details, Other Details screen followed by uploading an attachment (If any).

intry of Origin			ITC(H5) Code *			ITC(HS) Code Descrip	noise		Technical Specifications			
Please Select		~	Piease Select		~							
antity *			UOM *			Free Foreign Curren	cy *		CIF Value (INR)			
			Please Select		~	Please Select		~				
Value(FFC)			CIF Value(USD) *			Currency Conversion	Rate(FFC)		USD Conversion Rate			
no Origin	of ITC(HS) Code	ITC(HS) Code Description	Description of Item Specifications	ns including Technical	Quantity		Free Foreign Currency Pound Sterling	Currency Conversion Rate(FFC)	CIF Value (INR) 90.000.00	CIF Value(FFC) 890.64	CIF Value(USD)	Edit
The definition of the second sec		mill roos for boards	The fire		101000100	(KG5)	i dana sici nig		2000000	0.000	117107	
wing 1 to 1 of 1 (CIF Value(USD)	entries			Total CIF Value (INR)				Total CIF Value(FFC)			Previous	1 Next
171.57				90000				890.64				
											Clear All	Save & Next

	Application Type	Applicant Details	Import Details	Port Details	Other Details	Attachments	Declaration	Application Summary		
Success Message Draft Application Number ARNTRQAMENDO	0168683AM23 has been s	uccessfully saved.								×
Port of Import & Purpose of Import Details										^
Port of Registration for Import *					Purpose of Import *					
APSO- MUMBAI(INBPS5)				~	Trading (i.e. Stock & Si	ie)				¥
Detailed Justification of Import *										
none										
									Clear Al	Save & Next

Port Details Screen – Amendment of TRQ

	Application Type	Applicant Details	Import Details	Port Details	Other Details	Attachments	Declaration	Application Summary		
Success Message Draft Application Number ARNTRQAMEND	000168683AM23 has been s	uccessfully saved.								×
Port of Registration for Import *					Purpose of Import *					~
APSO- MUMBAI(INBPS5)				~	Trading (i.e. Stock & S	ale)				~
Detailed justification of import *										
									Clear	All Save & Next



4) Next the user must accept the terms and conditions on the "Declaration" screen by clicking on the checkbox and click the "Save & Next" button.

. I / We hereby declare that:	
A the entity for whom the application has been made have not been penalized under any of the following	lowing Acts (as amended from time to time):
a. The Customs Act. 1962.	
b. The Central Excise Act 1944.	
c. Foreign Trade (Development & Regulation) Act 1992, and	
d. The Foreign Exchange Management Act, 1999:	
e. TheConservation of Foreign Exchange. Prevention of Smuggling Activities Act, 1974	
8. none of the Directors / Partners / Proprietor / Karta / Trustees of the company /firm /HUF/Trust, (as the case may be), is/are a Director(s) / Partmer(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT;
C. nether the Registered Office of the company / Head Office of the firm / nor any of its Branch Office	ce(3) Unit(3) Division(3) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy:
D, we have not obtained nor applied for issuance of an importer Exporter Code Number in the name	e of our Registered / Head Office to any other Licensing Authority
We undertake to abide by the provisions of the Foreign Trade (Development and Regulation) Act. 1992	L as amended from time to time, the Rules and Orders framed there under, the Foreign Trade Policy, the Handbook of Procedures and the ITC (HS) Classification of Export & import
I/We fully understand that if any information furnished in the application is found incorrect or false will	render melus liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
We hereby declare that the particulars and the statements made in this application are true and corre	ct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom.
I hereby certify that I am authorized TO verify AND SIGN this declaration AS per Paragraph 9.06 of the P	OREIGN Trade Policy.
Tick the box as acceptance of declaration/ undertaking and fill in the details below. *	
er ^s	Date*
ITTAR PRADESH	16/5/2322
er Details	
te: If user profile are not updated, Please update your logged in user profile before submitting the application by	clicking on your Username > Profile in the top right corner of website.)
me @ : AC Bros	Designation (): Partner
	Mobile 0
ail O :	

5) Next is the "Application Summary" screen, on this screen user verifies all the details filled in the application so far and then click on "Payment for Amendment for TRQ" button at the end of the screen.

A payment of Rs. 200 must be paid by user for Amendment for TRQ.

b. The Central Excise Act 1944,	
c. Foreign Trade (Development & Regulation) Act 19	2. and
d. The Foreign Exchange Management Act. 1999:	
e. The Conservation of Foreign Exchange. Preventio	of Smugging Activities Act, 1974
B. none of the Directors / Partners / Proprietor / Karta / Tr	stees of the company /firm /HU/F/Trust, (as the case may be), is/are a Director(s) / Partner(s) / Proprietor / Karta / Trustee in any other Company/ firm / entity which is on the Denied Entity List (DEL) of DGFT:
C. neither the Registered Office of the company / Head Of	ce of the firm / nor any of its Branch Office(s): Unit(s): Division(s) has been declared a defaulter and has otherwise been made ineligible for undertaking import / export under any of the provisions of the Policy;
D, we have not obtained nor applied for issuance of an im	orter Exporter Code Number in the name of our Registered / Head Office to any other Licensing Authority
2. I/We undertake to abide by the provisions of the Foreign Trad	(Development and Regulation) Act, 1992; as amended from time to time; the Rules and Orders framed there under; the Foreign Trade Policy; the Handbook of Procedures and the ITC (H5) Classification of Export & Import Items.
3. I/We fully understand that if any information furnished in the	pplication is found incorrect or false will render me/us liable for any penal action or other consequences as may be prescribed in law or otherwise warranted.
4. I/We hereby declare that the particulars and the statements r	ade in this application are true and correct to the best of my/our knowledge and belief and nothing has been concealed or withheld therefrom.
S. I hereby certify that I am authorized TO verify AND SIGN this	claration AS per Paragraph 9.06 of the FOREIGN Trade Policy.
Vou have ticked the box as acceptance of declaration/ undertaking de	dis.
Place: UTTAR PRADESH	Date : 1005/2022
Name : I AC Bros	Designation : Permeri
Email :	Mobile :
Office Address :	
Residential Address :	
	Payment for Amendment For TRQ
ndly Pay Rs.200.0 to proceed further.	
holy Pay KS.200.0 to proceed further.	

Payment Details							
Payments made from corporate accounts require additional approval from Bank portal. It may take 1 - 7 days to reflect in the system based on when approval is given from the checker account.							
Applicant Name	Applicant Email	Applicant Address					
Application Type	Service Type	Application Number					
Tentf Rate Quote (TRQ)	 Amendment of TRQ 	ARNTRQAMENDOO166683AM23					
Service Description		Fees Amount (₹)					
Amendment of TRQ		200					
Yes D No							
Here you already paid in Legacy Miscellaneous Payment System (eMPS) / Legacy Braft Application? Yes 🔹 No							